

(d) if so, the total number of solar units that would be set up under this programme?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) and (b) There are many firms including Emergent Ventures International who are active in developing Clean Development Mechanism(CDM) projects that aims at reducing emissions through deployment of clean technologies. The Government has not commissioned any firm to aggregate solar power projects for carbon credits.

(c) and (d) CDM is a market-based mechanism and the cost of consultation for developing the CDM project, validation by a Designated Operational Entity (DoE) that is accredited with the United Nations Framework Convention on Climate Change (UNFCCC) and registration of a single CDM project would vary depending on the size of the project, technology and the risks involved in the registration of the project.

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## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

### Tapping of gas produced from coal mines

3566. SHRI MANGALA KISAN: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the gas produced from coal mines in Orissa and Jharkhand is being burnt without being used for any purpose;

(b) if so, the details thereof;

(c) whether Government is formulating any policy to tap this precious natural resource and use it for feeding industries or as domestic piped gas in these States;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Gas namely methane is presently being produced on pilot appraisal basis in the coal mining areas of Jharia Coalfield by ONGC, as ONGC and Coal India Limited (CIL) is the allottee of

Coal Bed Methane (CBM) block. This gas is now being utilized through open sale to the local consumers.

(c) Govt. of India has formulated a CBM policy in 1997 to expedite commercial development of Coal Bed Methane from virgin coal bearing areas. As regards methane from coal mining i.e CMM, CIL is contemplating development of same for which areas have been identified.

(d) As per the CBM Policy, 1997, Ministry of Petroleum & Natural Gas is the administrative Ministry and Directorate General of Hydrocarbons (DGH) is the nodal agency of development of CBM in the country. Under this policy, 33 CBM blocks have been allotted to different operators through 4 rounds of global bidding.

(e) Does not arise in view of reply to part (d) above.

#### **Bidding for coal allocation**

3567. DR. T. SUBBARAMI REDDY: Will the Minister of COAL be pleased to state:

(a) whether, in a recent meeting convened by the Ministry to discuss various issues on finalizing modalities on competitive bidding as selection process for allocation of coal and lignite blocks, the steel representatives suggested a legally tenable document should be devised regarding any MoU in connection with the allocation to a mining company and vice-versa;

(b) if so, the other suggestions made;

(c) the number of suggestions accepted and the outcome of the discussions held; and

(d) to what extent these suggestions have been implemented so far?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) A meeting of the Committee constituted under the chairmanship of Secretary, Ministry of Coal to discuss the various issues on competitive bidding as the selection process of coal and lignite blocks for captive use was convened on 22nd September, 2010 subsequent to the enactment of the Mines and Minerals (Development & Regulation) Amendment Act, 2010. During the meeting, the